AURANGABAD BENCH
SITTING LIST FROM 8th JUNE 2026 TO 13th JUNE 2026

Sr. No.	Sitting	Assignment
1	The Hon'ble Shri. Justice **N. B. SURYAWANSHI** AND The Hon'ble Shri Justice **ABASAHEB DHARMAJI SHINDE** (DIVISION BENCH–1) (COMMERCIAL APPELLATE DIVISION BENCH)	For admission, hearing, order matters and applications therein : (A) All Public Interest Litigation. (B) Civil Writ Petitions from the year 2019 to 2025. (C) All Civil Writ Petitions arising out of orders passed by the Maharashtra Administrative Tribunal. (D) All Writ Petitions relating to Tax Laws. (E) All Appeals under section 13 of the Commercial Courts Act, 2015. (F) Criminal Applications seeking directions up to the year 2021 (G) Criminal Appeals against acquittal and conviction from the year 2023 onward.
2	The Hon'ble Shri Justice **SANDIPKUMAR C. MORE** AND The Hon'ble Justice **VAISHALI PATIL-JADHAV** (DIVISION BENCH – 2)	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions of the year 2026. (B) Letter Patent Appeals. (C) All Direct and Indirect Tax Appeals. (D) All Civil Writ Petitions relating to infrastructure of Courts within the jurisdiction of Aurangabad Bench. (E) Criminal Applications seeking directions from the year 2022 onward. (F) All Criminal Contempt Petitions pertaining to Division Bench. (G) Civil Contempt Petitions pertaining to Division Bench from the year 2023 onward. (H) Criminal Appeals against acquittal and conviction from the year 2017 to 2022.

		(I) All Family Court Appeals. (J) All Criminal Writ Petitions seeking directions. (K) Criminal Appeals against acquittal and conviction from the year 2012 to 2016. (L) All Criminal matters pertaining to Division Bench, not assigned to other Court. (M) All Writ Petitions pertaining to Caste/Tribe Scrutiny matters. (N) Civil Contempt Petitions pertaining to Division Bench up to the year 2022.
3	The Hon'ble Shri Justice **K. C. SANT** **AND** The Hon'ble Shri Justice **AJIT B. KADETHANKAR** (DIVISION BENCH – 3)	For admission, hearing, order matters and applications therein : (A) Civil Writ Petitions up to the year 2018. (B) All Civil Writ Petitions arising out of orders passed by the Central Administrative Tribunal. (C) All First Appeals. (D) All Civil matters pertaining to Division Bench, not assigned to other Courts. (E) All Criminal Appeals against acquittal and conviction up to the year 2011.
4	The Hon'ble Shri Justice **SANJAY A. DESHMUKH** (SINGLE BENCH – 1)	For admission, hearing, order matters and applications therein: (A) First Appeals pertaining to MACP from the year 2023 onward. (B) First Appeals pertaining to Land Acquisition up to the year 2015. (C) Criminal Appeals against conviction as well as connected Appeals against acquittal and Appeals for enhancement of Sentence wherein accused are on Bail and connected appeals arising out of same judgments and all applications therein from the year 2016 to 2020.

5	The Hon'ble Shri Justice **ABHAY S. WAGHWASE** (SINGLE BENCH –2)	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions up to the year 2015. (B) First Appeals pertaining to MACP from the year 2011 to 2017. (C) All Criminal Appeals against acquittal. (D) Criminal Appeals against conviction as well as connected Appeals against acquittal and Appeals for enhancement of Sentence wherein accused are on Bail and connected appeals arising out of same judgments and all applications therein from the year 2021 onward. (E) All Criminal Appeals against conviction as well as connected Appeals against acquittal and Appeals for enhancement of Sentence wherein accused are in Jail and connected appeals arising out of same judgments and all applications therein from the year 2015 onward.
6	The Hon'ble Shri Justice **R. M. JOSHI** (SINGLE BENCH–3)	For admission, hearing, order matters and applications therein : (A) Criminal Writ Petitions and Criminal Applications u/s. 482 of Cr.P.C./528 of BNSS (other than quashing) from the year 2022 onward. (B) Anticipatory Bail Applications and Applications for cancellation, relaxation or modification of Anticipatory Bail. (C) Criminal Revision Applications up to the year 2020. (D) All Criminal Appeals against conviction as well as connected Appeals against acquittal and Appeals for enhancement of Sentence wherein accused are on Bail and connected appeals arising out of same judgments and all applications therein from the year 2011 to 2015. (E) All Second Appeals from the year 2015 onward. (F) All Civil Contempt Petitions (Single Bench).

7	The Hon'ble Shri Justice **S. G. CHAPALGAONKAR** (SINGLE BENCH – 4)	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions from the year 2025 onward. (B) First Appeals pertaining to Land Acquisition of the year 2016 and 2017. (C) All Criminal Writ Petitions and Applications for quashing of FIRs, C.R., Charge Sheet, order taking cognizance, discharge order or order framing charge or order challenging the order directing investigation under Section 156(3) of the Cr.P.C./175(3) of BNSS from the year 2025 onward.
8	The Hon'ble Shri Justice **ABHAY J. MANTRI** (SINGLE BENCH – 5)	For admission, hearing, order matters and applications therein : (A) All First Appeals other than MACP and Land Acquisition. (B) All Civil work pertaining to Single Bench not assigned to other Courts. (C) Criminal Writ Petitions and Criminal Applications u/s. 482 of Cr. P.C./528 of BNSS (other than quashing) up to the year 2021. (D) Criminal Appeals against conviction as well as connected Appeals against acquittal and Appeals for enhancement of Sentence wherein accused are on Bail and connected appeals arising out of same judgments and all applications therein up to the year 2010. (E) First Appeals pertaining to MACP up to the year 2010. (F) All Criminal matters pertaining to Single Bench not assigned to other Courts. (G) All Criminal Writ Petitions and Applications for quashing of FIRs, C.R., Charge Sheet, order taking cognizance, discharge order or order framing charge or order challenging the order directing investigation under Section 156(3) of the Cr.P.C./175(3) of BNSS up to the year 2017. (H) Criminal Revision Applications from the year 2021 onward. (I) All Arbitration matters pertaining to Single Bench.

9	The Hon'ble Shri Justice **NEERAJ P. DHOTE** (SINGLE BENCH–6)	For admission, hearing, order matters and applications therein : (A) All Criminal Writ Petitions and Applications for quashing of FIRs, C.R., Charge Sheet, order taking cognizance, discharge order or order framing charge or order challenging the order directing investigation under Section 156(3) of the Cr.P.C./175(3) of BNSS from the year 2018 to 2024. (B) Civil Writ Petitions from the year 2023 to 2024. (C) First Appeals pertaining to Land Acquisition from the year 2018 to 2020.
10	The Hon'ble Shri Justice **SACHIN S. DESHMUKH** (SINGLE BENCH–7)	For admission, hearing, order matters and applications therein: (A) First Appeals pertaining to Land Acquisition from the year 2024 onward. (B) All Appeals from Orders. (C) All Civil Revision Applications. (D) First Appeals pertaining to MACP from the year 2018 to 2022 (E) All Second Appeals from the year 2005 to 2014. (F) Regular Bail Applications and Applications for cancellation, relaxation or modification of Regular Bail.
11	The Hon'ble Shri Justice **SIDDHESHWAR SUNDARRAO THOMBRE** (SINGLE BENCH–8)	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions of the year 2016 to 2022. (B) Second Appeals up to the year 2004. (C) First Appeals pertaining to Land Acquisition from the year 2021 to 2023.

NOTE

(1) The matters/cases, wherein Apex Court has passed order for expeditious hearing/time bound hearing, be given priority. The matters of Senior Citizen/Marginalised section would also be given priority.

(2) The Criminal Appeals in which the accused is/are in jail, be given priority.

(3) The **Hon'ble Shri Justice SANJAY A. DESHMUKH** is appointed to hear and decide matters under the Bank Regulation Act, 1949.

(4) The Hon'ble Shri. Justice ABHAY J. MANTRI is appointed to hear and decide the applications/appeals under the Arbitration and Conciliation Act, 1996.

(5) Applications/petitions for review/clarification of the orders or Speaking to the Minutes of the order passed by the Division Bench of which the presiding Judge is not available and the companion Judge of the Division Bench is sitting in any Bench / Station be placed before the Division Bench consisting of **Hon'ble Shri Justice N. B. SURYAWANSHI** and the companion Judge of the former Division Bench, physically or through Video Conferencing as per Their Lordships' convenience.

(6) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the order passed by the Division Bench of which both the Judges are not available may be placed before the Division Bench headed by the **Hon'ble Shri Justice N. B. SURYAWANSHI.**

(7) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the order passed by the Division Bench of which both the Judges are available / sitting at different station/stations may be placed before Their Lordships through Video Conferencing as per Their Lordships convenience.

(8) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the order passed by the Single Judge who is not available shall be placed before the Single Judge before whom the main matter would lie if it were pending.

(9) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the order passed by the Single Judge who is sitting at different Bench / station shall be placed before the same Judge through Video Conferencing as per His Lordships/Her Ladyships convenience.

High Court, Appellate Side)
Bombay.)
Date :3rd June 2026)

By Order
Sd/-
(P. P. Jadhav)
Registrar (Judicial-I)